

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE**

**DEPARTMENT OF ECONOMIC AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1976  
TO BE ANSWERED ON FRIDAY 29<sup>th</sup> December, 2017  
[8 Pausa, 1939 (SAKA)]**

**'Implementation of Recommendations of 14<sup>th</sup> Finance Commission'**

**No. 1976,      SHRIMATI RANJEET RANJAN  
                  SHRI KAUSHALENDRA KUMAR  
                  SHRI RAJESH RANJAN**

**Will the MINISTER OF FINANCE be pleased to state:**

- (a) the details of main recommendation of the 14th Finance Commission;
- (b) whether the Union Government has implemented all the recommendations of the 14th Finance Commission and if so the details thereof;
- (c) if not, the reasons therefor and the recommendations which have not been implemented by the Union Government till date;
- (d) whether the State Government of Bihar is diverting the funds elsewhere given to Bihar by the Union Government under 14th Finance Commission; and
- (e) if so, the action taken by the Union Government in this regard and the details of the names of the schemes and the funds which have been diverted?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI PON. RADHAKRISHNAN)**

(a) to (c) The Fourteenth Finance Commission inter-alia recommended increase in the States' share of tax devolution from 32% to 42% of the divisible pool; Post-Devolution Revenue Deficit Grant (for 11 States); Basic Grants and Performance Grants for rural and urban local bodies; and Grants for augmentation of State Disaster Relief Fund. Report of the Fourteenth Finance Commission was laid in the Parliament on 24th February 2015 along with Explanatory Memorandum as to action taken on the recommendations of the Commission. All the recommendations of 14<sup>th</sup> Finance Commission under Articles 270 and 275(1) of the Constitution of India related to share in Union Taxes and duties and Grants-in-aid were implemented from the financial year 2015-16.

(d) & (e) No such diversion of funds, made by the Government of Bihar, has come to the notice.

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